

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

STARRED QUESTION NO:387  
ANSWERED ON:18.12.2001  
DEPORTATION OF ILLEGAL MIGRANTS  
IQBAL AHMED SARADGI;Y.S. VIVEKANANDA REDDY

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether Law Commission has made recommendations for early detection and deportation of illegal migrants in the country;
- (b) if so, the details in this regard;
- (c) the details of the recommendations accepted by the Government to this effect;
- (d) the steps taken by the Government to implement these recommendations;
- (e) whether the Government propose to introduce Foreigners Amendment Bill, 2000; and
- (f) if so, the details in this regard?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS ( CH. VIDYASAGAR RAO)

(a) to (f): A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) to (f) OF THE LOK SABHA STARRED QUESTION NO. 387 FOR 18.12.2001

(a) to (f): The Government had referred the Foreigners (Amendment) Bill, 1998, which was introduced in the Rajya Sabha in 1998, to the Law Commission seeking its recommendations thereon. The Law Commission gave its report in September, 2000. The main suggestions made by the Commission with regard to detection and deportation of illegal migrants in the country included establishment of Immigration Tribunals, establishment of Special Courts, creation of a separate Immigration Cadre, enhancement of penalty of imprisonment for the violation of the provisions of the Foreigners Act from the existing maximum of five years to eight years, etc.

The Government has accepted the recommendation relating to the enhancement of penalty which already finds a place in the Foreigners (Amendment) Bill, 1998. Government has not felt it necessary to incorporate the other amendments. It has, therefore, been decided to pursue the Bill already introduced in the Rajya Sabha.